

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No.1588/93

New Delhi, dated the 30th September, 1994

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Kiran Jadhav
S/o Shri D.M. Jadhav
resident of S.V.P. National Police Academy,
Hyderabad.

... Applicant

(By Advocate Shri A.K. Behra)

V/s

1. Union of India through Secy.
Ministry of Home Affairs, North Block,
New Delhi.
2. Secretary, Ministry of Personnel,
Public Grievances and Pensions,
North Block, New Delhi.
3. Secretary (Home)
Govt. of Maharashtra, Maharashtra-
Secretariat, Bombay.
4. Secretary (Home)
Govt. of Uttar Pradesh,
Uttar Pradesh Secretariat, Lucknow.

... Respondents

(By Advocate Shri V.S.R. Krishna)

ORDER (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A))

When the matter came up today for admission
the learned counsel for the applicant requested that
permission be granted to withdraw the application.

In view of the submission made permission
is granted. Application is dismissed as withdrawn.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

N.V. Krishnan
30.9.94
(N.V. Krishnan)
Vice Chairman (A)

sk